

ITEM NO.17 Court 1 (Video Conferencing) SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).3791-3793/2011

GOVERNMENT OF TELANGANA & ORS.

Appellant(s)

VERSUS

RAO V.B.J.CHELIKANI & ORS. ETC.

Respondent(s)

([Only I.A.No.22308 of 2021 in Civil Appeal No.3797-3799 of 2011 is listed under this item].....Adv.Mr. Tapes Singh, Adv. has filed Vakalatnama on behalf of State of Jharkhand. Mr. C.K. Sasi, Advocate has filed vakalatnama on behalf of State of Kerala. Mr. K.V. Vijayakumar, Advocate has filed memo of appearance on behalf of State of Tamil Nadu. Mr. K. Enatoli Sema, Advocate has filed vakalatnama on behalf of State of Nagaland(Respondent). Mr. Ranjan Mukherjee, Advocate has filed vakalatnama on behalf of Joint Secretary, Law Department, State of Meghalaya, Ms. Sharmila Upadhyay, Advocate has filed vakalatnama on behalf of LR-cum-Spl Secretary to Govt. Law Department, Odisha, Bhubaneswar. Mr. Gopal Singh, Advocate has filed Vakalatnama on behalf of State of Tripura. Mr. M. Shoeb Alam, Advocate has filed Memo of Appearance on behalf of State of Jammu and Kashmir. and IA No.123863/2017-EXTENSION OF TIME.Mrs. Anil Katiyar, Advocate has filed Vakalatnama/Appearance on behalf of Resident Commissioner UT Admin of Lakshadweep. Mr. Mishra Saurabh, Advocate has filed Vakalatnama/Appearance on behalf of State of Madhya Pradesh. Mr. V.G. Pragasam, Advocate has filed Vakalatnama/Appearance on behalf of Union Territory of Puducherry. Mr. Dharmendra Kumar Sinha, Adv has filed Vakalatnama with memo of appearance and short affidavit on behalf of State of Chhattisgarh. and IA No.3666/2018-XTRAMr. Shuvodeep Roy, Standing counsel has filed Vakalatnama/ Appearance on behalf of State of Assam alongwith Affidavit alongwith application for permission to file compliance affidavit and for condonation of delay in filing the same - by Respondent State of Assam i.e. I.A. No. 3666 of 2018.Affidavit on behalf of Respondent i.e. State of Kerala filed by Mr.C.K.Sasi, AdvocateMs. Rachana Srivastava, Advocate filed Vakalatnama/ appearance b/o State of Meghalaya, Mr. Arjun Garg,Advocate has filed M/A on b/o state of M.P.,Mr. D.Kumanan,Advocate filed M/Appearance on behalf of state of Tamil Nadu)

WITH

C.A. Nos.3797-3799/2011 (XII-A)

(FOR

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 22308/2021

IA No. 22308/2021 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 08-02-2022 These appeals were called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI**

For Appellant(s) **Mr. C.S. Vaidyanathan, Sr.Adv.
Mr. P.Venkat Reddy, Adv.
Mr. Prashant Tyagi, Adv.
Mr. P.Srinivas Reddy, Adv.
For M/S. Venkat Palwai Law Associates, AOR**

**Mr. Mahfooz A.Nazki, AOR
Mr. Polanki Gowtham, Adv.
Mr. Shaik Mohamad Haneef, Adv.
Mr. T.Vijaya Bhaskar Reddy, Adv.
Mr. K.V. Girish Chowdary, Adv.
Ms. Rajeswari Mukherjee, Adv.**

**Mr. Sidharth Luthra, Sr.Adv.
Ms. C. K. Sucharita, AOR
Mr. Chirag Madan, Adv.
Mr. Hardik Rupal, Adv.**

Mr. S. Udaya Kumar Sagar, AOR

Mr. Guntur Prabhakar, AOR

Mr. G. N. Reddy, AOR

For Respondent(s) **Mr. K.K. Venugopal, AG
For UOI** **Mr. Tushar Mehta, SG
Mr. Shirin Khajuria, Adv.
Mr. Ankur Talwar, Adv.
Mr. Chinmayee Chandra, Adv.
Mr. Amrish Kumar, Adv.**

**Mr. Rajiv Dutta, Sr.Adv.
Mr. R. Nedumaran, AOR
Mr. Siddhartha Dutta, Adv.
Ms. Gunjan Malhotra, Adv.**

For R.No.4 **Mr. S.S. Prasad, Sr.Adv.
Ms. C. K. Sucharita, AOR**

For State of **Mrs. Sharmila Upadhyay, Adv.
Odisha** **Mr. Sarvjit Pratap Singh, Adv.**

**Mr. Pawan Sharma, Adv.
Mr. Anuj Shah, Adv.
Ms. B.Vijayalakshmi Menon, Adv.**

M/S. Mclm & Co., AOR

Mr. Shuvodeep Roy, AOR

Mr. Devashish Bharuka, AOR

Ms. Sarvshree, Adv.

Mr. Justin George, Adv.

Mr. Manas Syal, Adv.

Mr. Gopal Singh, AOR

Mr. Ranjan Mukherjee, AOR

Mr. K. V. Vijayakumar, AOR

Mr. N. Rajaraman, AOR

Ms. K. Enatoli Sema, AOR

Mr. Amit Kumar Singh, Adv.

Ms. Chubalemla Chang, Adv.

Mr. Amit Pawan, AOR

Ms. G. Indira, AOR

Mr. S. Thananjayan, AOR

Mr. M. Shoeb Alam, AOR

Mr. Tapesh Kumar Singh, AOR

Mr. Aditya Pratap Singh, Adv.

Mr. Aditya Narayan Das, Adv.

Mr. Rajeev Sharma, AOR

Mr. C. K. Sasi, AOR

Mr. T. V. Ratnam, AOR

Ms. Astha Sharma, AOR

Mr. B. Krishna Prasad, AOR

Mr. Bijoy Kumar Jain, AOR

Mr. Narendra Kumar, AOR

Mr. D. Abhinav Rao, AOR

Mr. Kanti, Adv.

Mr. Raghenth Basant, Adv.

Ms. Liz Mathew, Adv.

Mr. Navneet R., Adv.

For MCLM & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

IA No. 22308/2021 In C.A.Nos.3797-3799/2011

On 20.04.2017, this Court issued notice to the learned Attorney General to assist the Court in arriving at a proper conclusion in these matters.

Heard Mr.K.K. Venuogopal, learned Attorney General for India, Mr. C.S.Vaidyanathan, learned senior counsel appearing on behalf of the State of Telangana and Mr.Sidharth Luthra, learned senior counsel appearing on behalf of the appellant.

During the course of hearing, Mr. C.S.Vaidyanathan, learned senior counsel submits that the State is not going to allot the land which is the subject matter of the application to anybody. Recording the statement made by the learned senior counsel, we see no reason to pass any specific interim order.

Learned Attorney General submits that the guidelines in compliance of the order passed by this Court have been framed. We request the learned Attorney General to circulate the said guidelines to us.

The parties are at liberty to make a mention for listing of the matter after four weeks.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)